## Annexure-6

## Name of the corporate debtor: PALAVI DEALERS PRIVATE LIMITED

Date of commencement of liquidation: 27-Nov-24 List of stakeholders as on: 25.06.2025

List of operational creditors (other than Workmen, Emplo

			LISCO	operational credit	ors (other th			es and do	verillilent L	l				1
SI. No.	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	covered by lien or attachme nt pending	lien / attachme nt	by guarante e	in total amount	t claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verificati on	Remarks, if any
1	Tata Motors Finance Ltd	-	_	3,19,43,571.00	Unsecured	-	-	-	-	-	-	-	-	
2	V. Singhi and Associates	_	_	2,70,550.00	Unsecured	_	_	_	_	_	_	_	_	
Total				3.22.14.121.00										

## Note:

As per Regulation 12 of the IBBI (Liquidation Process) Regulations, 2016, the Liquidator is required to make a public announcement in Form B of Schedule II within five days of his appointment. The public announcement shall:

- •(a) call upon stakeholders to submit their claims or update the claims submitted during the Corporate Insolvency Resolution Process (CIRP), as on the liquidation commencement date;
- •(b) provide the last date for submission or updation of claims, which shall be thirty days from the liquidation commencement date; and
  •(c) provide that if a stakeholder does not submit its claim during the liquidation process, the claim submitted by such stakeholder and duly collated by the Interim Resolution Professional or Resolution Professional during CIRP shall be deemed to have been submitted under section 38 of the Code.

In the present case, since no claims were received during the liquidation process, the claims submitted during CIRP and duly collated by the Resolution Professional have been considered for the purposes of liquidation in accordance with the above provision  $% \left( 1\right) =\left( 1\right) \left( 1$